

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S FOUR FRESH RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S FOUR FRESH RETAIL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	23/04/2008
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52390DL2008PTC177115
5.	Address of the registered office and principal office (if any) of corporate debtor	Property No. B-9, 4th Floor, ITL Twin Tower, Netaji Subhash Place, New Delhi 110034.
6.	Insolvency commencement date in respect of corporate debtor	30.09.2019 (Order received via email on 07.10.2019)
7.	Estimated date of closure of insolvency resolution process	28th March, 2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	ARTI BALUJA Registration. No. IBBI/IPA-002/IP-N00780/ 2018-19/12378
9.	Address and email of the interim resolution professional, as registered with the board	H-34/100, Sector-3, Rohini, New Delhi-110085. Email Id : ca.artibaluja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H-34/100, Sector-3, Rohini, New Delhi-110085. Email Id : irpfourfresh@cabaluja.com
11.	Last date for submission of claims	21st October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of corporate insolvency resolution process of the **M/S FOUR FRESH RETAIL PRIVATE LIMITED** on 30th September, 2019.

The creditors of **M/S FOUR FRESH RETAIL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **21st October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. – N.A.-

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/10/2019
Place: New Delhi

Sd/-
Arti Baluja
Interim Resolution Professional
Registration. No. IBBI/IPA-002/IP-N00780/ 2018-19/12378